GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF JUSTICE

LOK SABHA UNSTARRED QUESTION NO. †2259 TO BE ANSWERED ON FRIDAY, THE $12^{\rm TH}$ DECEMBER, 2025

CRIME AGAINST CHILDREN AND WOMEN

†2259. SHRI AJAY BHATT:

Will the Minister of *LAW AND JUSTICE* be pleased to state:

- (a) the details of Special Courts established and functioning in the country at present to deal with crimes against children and women, State-wise;
- (b) the number of cases registered, pending and disposed of by the courts related to crime against children and women during the last three years;
- (c) whether the Government has any plans to set up more Special Courts in every district of the country including districts in Uttarakhand to expedite the disposal of cases;
- (d) if so, the details thereof;
- (e) whether the Government proposes to appoint women judges/prosecutors in such courts;
- (f) if so, the details thereof; and
- (g) the steps being taken by the Government in this regard?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a): A Centrally Sponsored Scheme for the establishment of Fast Track Special Courts (FTSCs), including exclusive POCSO (ePOCSO) Courts was launched in October, 2019, following the enactment of the Criminal Law (Amendment) Act, 2018 and the order of Hon'ble Supreme Court [Suo Motu Writ (Criminal) No. 1/2019]. These courts are dedicated to the time-bound trial and disposal of pending cases related to rape and crimes under the Protection of Children from Sexual Offences (POCSO) Act, 2012.

This Scheme for establishment of 790 courts has been extended twice with the latest extension up to 31st March 2026. The financial outlay under the Scheme is ₹1952.23 crore with ₹1207.24 crore as Central Share to be incurred from Nirbhaya Fund on the CSS pattern.

As of 30.09.2025, 773 FTSCs, including 400 exclusive POCSO (e-POCSO) Courts are functional in 29 States/UTs, which have disposed of 3,50,685 cases since the inception of the Scheme. The State/UT-wise details of functional Fast Track Special Courts (FTSCs) including exclusive POCSO courts, are given at **Annexure-I.**

- **(b):** The State/UT-wise details of number of cases registered, pending and disposed of by the FTSCs dealing with rape and POCSO Act cases during the last three years, are given at **Annexure-II.**
- (c) & (d): The primary responsibility of setting up of District and Subordinate Courts including Special Courts falls within the domain of the State/UT in consultation with the respective High Courts, as per its need and availability of resources. Accordingly, the States/UTs have designated/dedicated POCSO Courts and Fast Track Courts dealing with the cases of crime against women and children. These Courts are in addition to the FTSCs established under the Centrally Sponsored Scheme.

The Department remains fully committed and actively engages with States and UTs to get more FTSCs operationalized. On the request of Government of Uttrakhand, 3 additional FTSCs [Dehradun (Vikasnagar), Udham Singh Nagar (Kashipur) and Nainital District Hqts.] have been allocated to State.

(e) to (g): As regards the recruitment of women judges/prosecutors and staff in courts, filling up of vacant positions of the judicial officers in District and Subordinate courts is the responsibility of the State Governments and the concerned High Courts. As per the Constitutional framework, in exercise of powers conferred under proviso to Article 309 read with Articles 233 and 234 of the Constitution, the respective State Government in consultation with the High Court frames the rules regarding the appointment and recruitment of Judicial Officers.

State/UT wise details of functional FTSCs along with exclusive POCSO (ePOCSO) courts as on 30/09/2025

Sl. No.		Functional Courts				
	State/UT	FTSCs including exclusive POCSO	Exclusive POCSO			
1	Andhra Pradesh	16	16			
2	Assam	17	17			
3	Bihar	54	48			
4	Chandigarh	1	0			
5	Chhattisgarh	15	11			
6	Delhi	16	11			
7	Goa	1	0			
8	Gujarat	35	24			
9	Haryana	18	14			
10	Himachal Pradesh	6	3			
11	J&K	4	2			
12	Karnataka	30	17			
13	Kerala	55	14			
14	Madhya Pradesh	67	56			
15	Maharashtra	36	1			
16	Manipur	2	0			
17	Meghalaya	5	5			
18	Mizoram	3	1			
19	Nagaland	1	0			
20	Odisha	44	23			
21	Puducherry	1	1			
22	Punjab	12	3			
23	Rajasthan	45	30			
24	Tamil Nadu	20	20			
25	Telangana	36	0			
26	Tripura	3	1			
27	Uttarakhand	4	0			
28	Uttar Pradesh	218	74			
29	West Bengal	8	8			
30	Jharkhand *	0	0			
31	A&N Islands**	0	0			
32	Arunachal Pradesh***	0	0			
Notes As	TOTAL	773	400			

Note: At the inception of the Scheme, the allocation of FTSCs across the country was based on a criterion of 65 to 165 pending cases per court, meaning one FTSC would be established for every 65 to 165 pending cases. Based on that, only 31 States/UTs were eligible to join the Scheme. Puducherry made a special request to be included in the Scheme and has since operationalized one exclusive POCSO Court in May, 2023.

^{*} The State of Jharkhand exited the Scheme vide its letter dated 07.07.2025. Under the Scheme, 22 FTSCs were functional in the State until May 2025, with a cumulative disposal of 9,114 cases since the Scheme's inception.

^{**}A&N islands has consented to join the Scheme, but is yet to operationalize any court.

^{***}Arunachal Pradesh has opted out of the Scheme citing a very low number of pending cases of Rape and POCSO Act.

Annexure -II
State/UT wise details of cases registered, pending and disposed of by the FTSCs dealing with rape and POCSO Act cases during the last three years

		2023			2024			2025 (Jan Sept.)		
Sl. No.	States/UTs	Cases Registered	Cases Disposed	Cases pending (up to Dec. 2023)	Cases Registered	Cases Disposed	Cases pending (up to Dec. 2024)	Cases Registered	Cases Disposed	Cases pending (up to September 2025)
1	Andhra Pradesh	2279	2368	7231	1419	2138	6512	1779	1949	6342
2	Assam	3624	2300	5207	3847	2685	5984	2446	1953	6477
3	Bihar	6515	4464	17716	6245	4556	19321	5922	4442	22934
4	Chandigarh	198	128	203	99	73	229	77	96	210
5	Chhattisgarh	1066	1450	2264	1164	1365	1975	849	1065	1492
6	Delhi	1005	756	3810	768	833	3663	494	595	3515
8	Goa	32	23	156	38	51	143	41	43	141
7	Gujarat	4003	4275	6338	3593	4228	5703	2484	3052	5135
9	Haryana	1939	2094	4199	2045	1911	4235	1518	1295	4544
10	Himachal Pradesh	214	299	834	237	432	639	202	236	605
11	J&K	76	41	453	164	112	509	60	75	494
12	Jharkhand*	2216	2189	4486	2151	2313	4447	929	979	0
13	Karnataka	3595	3713	5414	3570	3553	5436	2619	2519	5231
14	Kerala	7255	7044	7401	5462	6324	6524	3094	3962	6301
15	Madhya Pradesh	5896	8130	10193	6238	6152	10259	4463	3856	10879
16	Maharashtra	2817	6811	4355	1454	3716	1354	39653	472	33630
17	Manipur	12	48	94	18	45	64	20	40	44
18	Meghalaya	204	135	1061	252	265	1049	202	124	1128
19	Mizoram	120	60	89	63	73	72	63	44	90
20	Nagaland	5	6	51	9	11	49	15	5	59
21	Odisha	4626	5153	11060	4264	5747	9577	3491	3939	9129
22	Puducherry	59	44	221	79	78	222	70	62	230
23	Punjab	1089	1502	1438	1221	1127	1561	844	935	1470
24	Rajasthan	3533	4213	6122	3615	4288	5449	2503	3033	4919
25	Tamil Nadu	2847	1861	4440	2903	2670	4672	5807	1719	8135
26	Telangana	2486	1720	8463	2461	2499	8425	2242	1817	8850
27	Tripura	88	163	242	66	89	219	93	89	221
28	Uttar Pradesh	23246	14898	84778	33393	27640	90531	33314	12114	94826
29	Uttarakhand	351	383	908	606	437	1077	248	212	1113
30	West Bengal	75	48	2948	1458	184	4222	1588	339	5471
	TOTAL	81471	76319	202175	88902	85595	204122	117130	51061	243615

^{*} The State of Jharkhand exited the Scheme vide its letter dated 07.07.2025. Under the Scheme, 22 FTSCs were functional in the State until May 2025, with a cumulative disposal of 9,114 cases since the Scheme's inception.